

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO.2893
TO BE ANSWERED ON 16.12.2015

DRS AND AERB SAFETY NORMS

2893. SHRIMATI MAUSAM NOOR:

Will the PRIME MINISTER be pleased to state:

- (a) whether the State Governments have been instructed to start their own Directorate of Radiation Safety (DRS) and enforce Atomic Energy Regulatory Board's safety norms;
- (b) if so, the number of States that have established such bodies till date; and
- (c) whether explanation has been sought from the States that are yet to establish such department and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH):

- (a) Yes, Sir. Atomic Energy Regulatory Board (AERB) has been pursuing with the State Governments and Union Territories for establishing Directorates of Radiation Safety (DRS) for carrying out inspection of the medical diagnostic X-ray facilities in the respective States.
- (b) AERB has signed Memorandum of Understanding (MoU) with the Governments in thirteen States for establishing the Directorates of Radiation Safety (DRS) or Radiation Safety Agency (RSA). Of these thirteen States, DRS / RSA is functional in six States.
- (c) With regard to the States that are yet to establish DRS / RSA, AERB has been pursuing with them for establishing DRS / RSA and authorising them to carry out inspection of the medical diagnostic X-ray facilities in the respective States.
